

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

STARRED QUESTION NO:17
ANSWERED ON:22.02.2013
SETTING UP OF TAX TRIBUNALS
Jardosh Smt. Darshana Vikram

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Government proposes to set up Tribunals for disposal of cases pertaining to Income Tax, Customs and Central Excise in various States including Gujarat;
- (b) if so, the details thereof including the locations identified for the purpose, State/UT-wise; and
- (c) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI P. CHIDAMBRAM)

(a) to (c): A statement is laid on the table of the House.

Statement referred to in the reply to the Lok Sabha Question No. 17 raised by Shrimati Darshana Jardosh, Member of Parliament for 22.02.2013 regarding "Setting up of Tax Tribunals".

- (a) The Government has already set up Income Tax Appellate Tribunal (ITAT) and Customs, Excise & Service Tax Appellate Tribunal (CESTAT) for disposal of cases pertaining to Income Tax, Customs and Central Excise in various States including Gujarat.
- (b) State/UT-wise details of locations of various Benches of ITAT and CESTAT is given at Annexure-A.
- (c) Does not arise in view of reply to part (a) & (b).